



**CHRIST**  
(DEEMED TO BE UNIVERSITY)  
BANGALORE · INDIA

# 14<sup>th</sup> NATIONAL MOOT COURT COMPETITION

Organized by  
School of Law  
CHRIST (Deemed to be University)

*In Association with*



*cyril amarchand mangaldas*  
ahead of the curve



RULEBOOK



KNOWLEDGE PARTNERS



2nd to 4th February 2024



Bangalore Central Campus



## TABLE OF CONTENTS

I. INTRODUCTION .....	3
II. PARTICIPATION.....	3
III. REGISTRATION.....	3
IV. GENERAL.....	4
V. COMPETITION FORMAT.....	5
VI. COMPETITION SCORING PROCEDURE.....	8
VII. MEMORANDA .....	13
VIII. MEMORANDA SCORING .....	17
IX. ORAL PLEADINGS .....	18
X. ORAL PLEADING SCORE .....	19
XI. PENALTIES .....	20
XII. HOSPITALITY.....	21
XIII. MISCELLANEOUS.....	21
XIV. IMPORTANT DEADLINES FOR THE COMPETITION .....	23
XV. CONTACT DETAILS .....	24



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## I. INTRODUCTION

The 14<sup>th</sup> School of Law, CHRIST, National Moot Court Competition, 2024 (hereinafter referred to as the “Competition”) is the flagship event of School of Law, CHRIST (Deemed to be University), Bangalore and is scheduled from 2<sup>nd</sup> February 2024 – 4<sup>th</sup> February 2024. The competition will be conducted in offline mode by the Moot Court Society, School of Law, CHRIST (Deemed to be University).

## II. PARTICIPATION

All law colleges/ institutions/ universities across the country recognized by the Bar Council of India are eligible to take part in the Competition. All participants must be currently pursuing their Bachelor’s degree in Law, i.e., either 3 year or 5 year courses. Only one team per college/institution/university shall be allowed to participate.

## III. REGISTRATION

Registration for the Competition shall be based on first come first serve basis for the first 40 teams that complete the requisite Registration formalities. Last day for Online Registration is **1<sup>st</sup> January 2024, 23:59** hours. Request for Refund of Registration Fee shall not be entertained.

The online registration process can be completed at: [LINK](#)



#### IV. GENERAL

(a) Team Composition:

Each participating team can comprise of either two (2) or three (3) members. In case of two (2) members, both the members shall be designated as speakers. In case of three (3) members, two (2) members shall be designated as speakers and one (1) member shall be designated as the researcher. No change in composition of team shall be entertained after the completion of registration.

(b) Official Language:

The official language of the competition shall be English. All competition rounds, memoranda, and compendiums must be in English.

(c) Registration Fees:

The registration fee are as follows (Inclusive of Tax)

1. Without accommodation: INR 3,500/-
2. With accommodation for 2 Members (3 days): INR 8,810/- (INR 750 per night per person + 18% Tax + INR 3,500 Registration Fee)
3. With accommodation for 3 Members (3 days): INR 11,465/- (INR 750 per night per person + 18% Tax + INR 3,500 Registration Fee)

Registration fee is only payable in favor of CHRIST (Deemed to be University) University, Bangalore via the online portal at



<https://southindianbank.in/ChristFee/>, please select the “FEST” option followed by which you may select “NMCC2023-24” and proceed with the payment, attached in Annexure – ‘A’ are the relevant screenshots indicating the process. Please refer to the brochure released along with these rules.

(d) Dress Code

The dress code for all participants throughout the competition shall be:

Men- white shirt, black blazer, black trousers, black shoes and black tie

Women - White shirt/kurta, black blazer, black trousers and black shoes

**V. COMPETITION FORMAT**

The 14<sup>th</sup> School of Law, CHRIST, National Moot Court Competition, 2024 shall consist of a Researcher’s Test and the following oral rounds - Preliminary Rounds, Octa-Final Round, Quarter-Final Round, Semi-Final Round and the Final Round. The Octa-Final, Quarter- Final, Semi-Final and the Final Round shall be knockout rounds where each team will argue only once either for the Petitioner/Applicant or Respondent which is to be decided by draw of lots between the competing teams.

(a) Researcher’s Test

The Researcher’s Test will be conducted in offline mode on 2<sup>nd</sup> February 2024 prior to the preliminary oral rounds. The questions for



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BANGALORE, INDIA



the test shall be objective with the questions based on the applicable law, precedents and facts pertaining to the Moot Proposition i.e., MCQ based test. There shall be a total of 25 Questions for 2 marks each. The test shall be taken by the team's researcher. In case the team has no designated researcher, one of the speakers shall be required to take the Researcher's Test. The participant to the test shall bring no additional material such as the bare text of Acts, Memorandum, etc. apart from stationary and the Organizing Committee (hereinafter referred to as **"OC"**) shall provide no such material. Please note that the marks scored in the test shall not contribute to the overall score and is only to determine the winner of the Best Researcher's award. Rules and Regulations with regards to the conduct of Researcher's test shall be sent to the participants in due time.

(a) Draw of Lots

The Draw of lots shall be conducted in offline mode on 2<sup>nd</sup> February 2024 to determine the fixture.

(b) Preliminary Rounds

The preliminary rounds shall be conducted in two stages. Each stage will have one preliminary round where each team will represent either the petitioner/applicant or respondent for that round. Sides will be determined by way of draw of lots as explained in preceding clause. Each team will face a different team and a different bench in both the preliminary rounds. The qualification to Octa-Finals will be determined based on the Round Point System as explained in Provision VI.



**ADDENDUM:** Each Team before the Preliminary Round 1 will be assigned a unique alpha numeric code (This code is different from the Team code). All teams with an even number code shall be Petitioner/Applicant for the preliminary round 1 and all teams with an odd number code shall be Respondent for the preliminary round 1. If a team is allotted Petitioner/Applicant for Preliminary Round 1, the same team shall be representing Respondent for Preliminary Round 2. Prior to each round, in furtherance of transparency, the Moot Court Society shall conduct draw of lots in offline to determine the fixtures of respective rounds.

(b) Octa-Final Round

The top sixteen (16) teams selected by way of Provision VI shall qualify for the octa- final round. A seeding chart shall be prepared with ranks being given to the top 16 teams. To ensure fair play, power match-up shall determine the fixtures which shall be prepared with the top sixteen (16) teams in such a way that Rank one (1) goes against Rank sixteen (16), Rank two (2) goes against Rank fifteen (15) and so on.

The sides on which the teams shall argue will be determined by way of draw of lots.

(c) Quarter-Final Round

The top eight (8) teams selected by way of Provision VI shall qualify for the quarter- final round. A seeding chart shall be prepared with ranks being given to the top 8 teams. To ensure fair play, power match-up shall determine the fixtures which shall be prepared with the top eight (8) teams in such a way that Rank one (1) goes against Rank eight



(8), Rank two (2) goes against Rank seven (7) and so on. The sides on which the teams shall argue will be determined by way of draw of lots.

(d) Semi-Final Round

The top four (4) teams selected by way of Provision VI shall qualify for the semi-final round. A seeding chart shall be prepared with ranks being given to the top 4 teams. To ensure fair play, power match-up shall determine the fixtures. Rank one (1) will go against Rank four (4) and Rank two (2) against Rank three (3). The sides on which the teams shall argue will be determined by way of draw of lots.

(e) Final Round

The top two (2) teams selected by way of Provision VI shall qualify for the final round. The sides on which the teams shall argue will be determined by way of draw of lots.

## VI. COMPETITION SCORING PROCEDURE

(a) Procedure for Preliminary Rounds

Each preliminary round shall be for **42 minutes** in total. Each team will be given a total time of **21 minutes** comprising oral pleadings, rebuttal/sur- rebuttal. Time management is at the discretion of the team subject to a maximum of **12 minutes per speaker**. The same must be communicated to the designated Court Officer of the Court Hall prior to the commencement of each round. The advancement shall be in accordance to the Round Point System as explained below.





## Round Point System

In order to minimize the differences in scoring patterns across Court Halls, the scoring criteria for the preliminary rounds shall be as follows:

- (i) Each round shall have the following points:

Difference in oral scores: 5 points

Points for speaker scores (for each speaker): up to 5 points

Difference in memorial scores: 2 points

- (ii) Each round will be judged by a bench comprising of two judges. Each judge shall score every speaker on a scale of 0-100. If the cumulative oral score (speaker 1 score + speaker 2 score) of one team exceeds the cumulative oral score by ten (10) marks, then that team shall be awarded five (5) points and the team with the lower cumulative score shall be awarded zero (0) points.

If the difference is less than ten (10) marks, the team with the higher cumulative score shall be awarded three (3) points and the team with the lower cumulative score shall be awarded two (2) points. In case of a tie, the Teams shall be awarded two point five (2.5) points each. Thereby, each judge shall have 5 points at his discretion to adjudge the cumulative score of each team.



(iii) Each Speaker shall be awarded points based on the following criteria:

<b>Speaker Score (Inclusive of both The Upper Limit and Lower Limit)</b>	<b>Points</b>
90-100	5
80-89	4
70-79	3
60-69	2
50-59	1

(iv) Additionally, 2 points shall be awarded based on memorial scores. If the difference between the memorial score obtained by the two teams (who go up against each other in the respective round) is greater than five (5) marks (inclusive of five (5), the Team with the higher score shall be awarded two (2) points and the Team with the lower score shall be awarded zero (0) points. If the difference between the score obtained by the two teams is lesser than five (5) marks, the Team with the higher score shall be awarded one point five (1.5) points and the Team with the lower score shall be awarded zero point five (0.5) points.

If the two Teams are tied in their memorial score, the team with a higher oral score shall be awarded one point five (1.5) points and the Team with the lower oral score shall be awarded zero point five (0.5) points.



Example:

Team X argues on behalf of the Petitioner and Team Y argues on behalf of the Respondent in Round 1. Judge 1 awards the following scores to Team X: Speaker 1 = 93 and Speaker 2 = 94. The cumulative oral scores for Team X =  $93 + 94 = 187$ . The Judge awards the following scores to Team Y: Speaker 1 = 55 and Speaker 2 = 70. The cumulative oral score for Team Y =  $55 + 70 = 125$ . Since the difference of cumulative oral score between Team X and Team Y is greater than 10 marks, Team X shall be awarded 5 points whereas Team Y shall be given 0 points. Similarly, the following points shall be given for the respective speaker scores:- Speaker 1 of Team X shall get 5 points and Speaker 2 of Team X shall get 5 points. Similarly, Speaker 1 of Team Y shall get 1 point and Speaker 2 of Team Y shall get 3 points.

Similarly, if the memorial of Team X has been graded with 90 marks and the memorial of Team Y has been graded with 75 marks. Since the difference between the memorial scores is greater than 5 marks, Team X shall be given 2 points and Team Y shall get 0 points. The said process shall be repeated for Judge 2 as well.

- (v) The final rank list shall be formulated based on the cumulative points obtained in both the rounds. In case of a tie between two or more teams, the cumulative memorial scores (i.e., both petitioner/applicant and respondent/defendant) shall be taken into consideration. In case of a tie in the cumulative round points and memorial scores, the cumulative oral scores obtained shall be taken into consideration as the



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tie- breaker.

At the end of each round, the judges shall share the scoresheet of the particular round disclosing the individual marks of each party to ensure transparency.

(b) Procedure for Octa-Final Round

Each Octa-Final round shall be for **42 minutes** in total. Each team will be given a total time of **21 minutes** comprising of oral pleadings, rebuttal/sur-rebuttal. Time management is at the discretion of the team subject to a maximum of **12 minutes per speaker**. The same must be communicated to the designated Court Officer of the Court Hall prior to the commencement of the round. The Octa-Final round shall be judged by two judges, each of whom will score every speaker on a scale of 0-100. The team securing the higher marks will qualify for the Quarter-Final Rounds, by virtue of a knockout win.

(c) Quarter-Final Round

Each Quarter-Final round shall be for **60 minutes** in total. Each team will be given a total time of **30 minutes** comprising of oral pleadings, rebuttal/sur-rebuttal. Time management is at the discretion of the team subject to a maximum of **17 minutes per speaker**.

The same must be communicated to the designated Court Officer of the Court Hall prior to the commencement of the round. The Quarter-Final round shall be judged by two judges, each of whom will score every speaker on a scale of 0-100. The team securing the higher marks will qualify for the Semi-Final Rounds, by virtue of a knockout win.

(d) Semi-Final Round

Each Semi-Final round shall be for **60 minutes** in total. Each team will be given a total time of **30 minutes** comprising of oral pleadings, rebuttal/ sur- rebuttal. Time management is at the discretion of the team subject to a maximum of **17 minutes per speaker**. The same must be communicated to the designated Court Officer of the Court Hall prior to the commencement of the round. The Semi-Final round shall be judged by two judges, each of whom will score every speaker on a scale of 0-100. The team securing the higher marks will qualify or the Final Rounds, by virtue of a knockout win.

(e) Final Round

The Final round shall be for **90 minutes** in total. Each team will be given a total time of **45 minutes** comprising of oral pleadings, rebuttal/ sur- rebuttal. Time management is at the discretion of the team subject to a maximum of **25 minutes per speaker**. The same must be communicated to the designated Court Officer of the Court Hall prior to the commencement of the round. The Final round shall be judged by a panel of judges, each of whom will score every speaker on a scale of 0-100. The team securing the higher marks shall be adjudged the Winners of the Competition.

## VII. MEMORANDA

### Format Specifications:

All memoranda must be typed on A4 sized white paper, except for the cover page, with font size 12, font type Times New Roman, line spacing



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BANGALORE, INDIA



1.5 with justified alignment and uploaded on the google form link which shall be shared in due time.

### **Contents:**

- (a) Cover Page
- (b) Table of Contents
- (c) Table of Abbreviations
- (d) Index of Authorities
- (e) Statement of Jurisdiction
- (f) Summary of Facts
- (g) Issues Raised
- (h) Summary of Arguments
- (i) Arguments Advanced
- (j) Prayer

### **General Instructions:**

Every participating team must prepare a separate memorandum (written submissions) for petitioner/ applicant and respondent complying with all provisions of the Rules.

The maximum page limit for the memorandum is **35 Pages**, including the cover page, table of contents, table of abbreviations, index of authorities, etc. Please note that the Summary of Facts shall not exceed more than **1,000 words**. Furthermore, arguments advanced shall not exceed **20 pages**. The memorandum shall strictly be below **15%** plagiarism limit, non-adherence to which shall attract penalties in



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memorial scoring. No end notes are to be included in the Memorandum. The **cover page** must only include the following except mentioned otherwise,

- (a) Team Code on the right-hand top corner
- (b) Name of the forum being approached
- (c) Case type and number
- (d) Case name
- (e) **‘Memorandum on behalf of petitioner/applicant or respondent’**

All memoranda are to be mandatorily stitched. Usage of any plastic material, OHP paper etc. will mandatorily attract penalties.

The colour scheme for the cover page of the **Petitioner/Applicant** memorandum must be **Blue** and of the **Respondent** memorandum must be **Red**.

Citations for the memoranda are to be in the form of footnotes only, endnotes are not permitted. Footnotes must not contain substantive pleadings and should not be communicative. All footnotes must adhere to the **20th Edition of Bluebook** citation format.

The memoranda must not contain annexure, photographs, sketches, exhibits or affidavits etc., violation of the said provision will attract penalties.



### **Submission Guidelines:**

All participating teams must submit soft copy of the memoranda on behalf of Petitioner on or before **21<sup>st</sup> January, 2024, 23:59 hours** and memoranda on behalf of Respondent on or **before 22<sup>nd</sup> January, 2024, 23:59 hours**. The soft copies in both **MS Word (.doc or .docx) and PDF (.pdf)** format must be uploaded on the Google form. Identity of the team or names of the participants or the institution name must not be disclosed.

Memorandum on behalf of Petitioner can be submitted at : [LINK](#)

Memorandum on behalf of Respondents can be submitted at : [LINK](#)

All participating teams must mandatorily submit five (5) additional stitched of memoranda for both sides (total 10 copies) on or before 29<sup>th</sup> January 2024 to the below prescribed postal address:

*Dr. Chaitra V, Faculty Coordinator, Moot Court Society, School of Law,  
CHRIST (Deemed to be University), Hosur Road, Bengaluru – 560 029.*

The hard copies of the Written Submissions must be exactly the same as the soft copies of the Written Submissions sent by the Team. Any violation of this rule shall attract penalty as determined by the OC. The decision of the OC in this regard shall be final and not subject to challenge. The participants are permitted the usage of compendiums inside court halls during oral rounds. The use of compendium is not a mandatory requirement and need not necessarily be stitched.



### VIII. MEMORANDA SCORING

The Moot Court Society shall constitute a panel of judges with domain expertise, for the evaluation of the memoranda. Both memoranda shall be evaluated separately on a scale of 0-100. The criteria for evaluation are as follows –

SL. No	Marking Criteria	Marks Allotted
1.	Application and Appreciation of Facts	20
2.	Identification of Issues	10
3.	Application of Legal Principles, Authorities and Precedents	20
4.	Ingenuity and Logical Reasoning	15
5.	Lucidity and Writing Skills	15
6.	Referencing	10
7.	Formatting and Presentation	10
	Total	100



## IX. ORAL PLEADINGS

The order of oral pleadings shall be as follows:

- Petitioner/ Applicant Speaker 1;
- Petitioner/ Applicant Speaker 2;
- Respondent Speaker 1;
- Respondent Speaker 2;
- Rebuttal by Petitioner/ Applicant; and
- Sur-rebuttal by Respondent.

During the course of the oral pleadings, no speaker shall disclose his/her identity or the identity of his/her institution by any means whatsoever. If in case, the petitioner/applicant do not raise for rebuttal, the sur-rebuttal is deemed to be cancelled.

Submission of compendiums, case laws, authorities to the judges must mandatorily be done through the Court Officer. All such materials must be verified by the Court Officer before the commencement of the round. Disclosure of the institutions name in any manner including abbreviations in such materials shall not be allowed for submission to the judges.



### X. ORAL PLEADING SCORE

The oral pleadings of each speaker shall be evaluated on a scale of 0-100 as follows:

SL. No:	Marking Criteria	Marks Allotted
1.	Knowledge of Marshalling of Facts	20
2.	Application of Legal Principles and Usage of Authorities	20
3.	Structure, Articulation and Clarity	20
4.	Persuasiveness, Ingenuity and Response to questions	20
5.	Court Etiquette, Presentation Style and Time Management	20
	<b>Total</b>	<b>100</b>

## XI. PENALTIES

The penalties shall be as follows:

Delay in Submission of Memorial	5 Marks for every 15 minutes of delay
Failure to include all the sections in the memoranda	2 Marks for every such section
Failure to use the prescribed citation format	20 Marks per memorial i.e., Applicant/Petitioner and Respondent
Excessive Length of any section of the Memorials	2 Marks for each extra page
Use of incorrect font style, font size or line spacing	1 Mark per violation, maximum of 10 marks per side
Plagiarism in Memorials	Disqualification of the Team
Disclosure of Identity during the Competition	Disqualification of the Team
Use of any electronic gadget for any purpose in Court Hall	Disqualification of the Team
Non Stitching of Memoranda	10 Marks (for each transgression)



## **XII. HOSPITALITY**

Accommodation facility is available inside campus which shall cost additional cost of Rupees Seven Hundred and Fifty only (INR 750/- + 18% Tax) per person per night. The participants are hereby advised to take note that post 21:00 hours, there shall not be any permission for movement inside or outside the accommodation block or the campus. The said accommodation facility is not mandatory and is left to the decision of the participants. Teams availing the accommodation facility shall make payment of the entire amount (Per Day Cost x No. of People) post-registration vis-à-vis communication with the Organising Committee.

## **XIII. MISCELLANEOUS**

- (a) Copyrights to all Memorials submitted to School of Law, CHRIST (Deemed to be University) in furtherance of this competition shall vest with the Organizers and the Organizers reserve the right to transfer the same to any Knowledge Partner.
- (b) The Moot Court Society reserves the right to take appropriate action for any unethical, unprofessional, immoral conduct and uncalled for behaviour of the participants at the competition venue and accommodation.
- (c) The Moot Court Society highly recommends that teams make their own arrangements for internet access. No internet access shall be provided on campus. Internet access will be available at the accommodation subject to availability. Reprography facilities available on campus at the expense of the participants.



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(d) If any situation arises which is not contemplated by the Rules, the decision of the OC shall remain final and binding. The Moot Court Society reserves the right to vary, alter, modify and/or repeal any provision of the Rules if so required.

(e) Disqualification Criteria:

(i) Scouting:

Scouting is defined as follows:

- When a team of one or more members attend the hearing for which they are not participants.
- Instances where students or spectators discuss with or pose questions of substantive issues of law to participants/court clerks/judges.

(ii) Attempting to contact the drafters of the moot proposition.

(iii) Any other activities deemed fit by the OC on advice of faculty coordinators.

#### XIV. IMPORTANT DEADLINES FOR THE COMPETITION

RELEASE OF PROPOSITION WITH RULES OF THE COMPETITION	8 <sup>TH</sup> DECEMBER 2023
LAST DATE FOR ONLINE REGISTRATION	1 <sup>ST</sup> JANUARY 2024
LAST DATE FOR SEEKING CLARIFICATIONS	3 <sup>RD</sup> JANUARY 2024
RELEASE OF CLARIFICATIONS	6 <sup>TH</sup> JANUARY 2024
LAST DATE FOR SUBMISSION OF SOFTCOPY OF MEMORIAL ON BEHALF OF PETITIONER	21 <sup>ST</sup> JANUARY 2024
LAST DATE FOR SUBMISSION OF SOFTCOPY MEMORIAL ON BEHALF OF RESPONDENT	22 <sup>ND</sup> JANUARY 2024
LAST DATE FOR SUBMISSION OF MEMORIALS OFFLINE	29 <sup>TH</sup> JANUARY 2024
RESEARCHER'S TEST	2 <sup>ND</sup> FEBRUARY 2024
DRAW OF LOTS	2 <sup>ND</sup> FEBRUARY 2024
PRELIMINARY ROUNDS I AND II	2 <sup>ND</sup> FEBRUARY 2024
OCTA FINAL/QUARTER FINAL/SEMI-FINALS	3 <sup>RD</sup> FEBRUARY 2024
FINALS AND VALEDICTORY CEREMONY	4 <sup>TH</sup> FEBRUARY 2024



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## XV. CONTACT DETAILS

**Email:** [nmcc@law.christuniversity.in](mailto:nmcc@law.christuniversity.in)

### **Faculty Coordinators:**

Dr. Chaitra V ([chaitra.v@christuniversity.in](mailto:chaitra.v@christuniversity.in))

Mr. Karan Singh Chouhan ([karan.singh@christuniversity.in](mailto:karan.singh@christuniversity.in))

### **Student Convenors:**

Haritaa Nair ([haritaa.nair@law.christuniversity.in](mailto:haritaa.nair@law.christuniversity.in))

Karthik Surya M R ([karthiksurya.mr@law.christuniversity.in](mailto:karthiksurya.mr@law.christuniversity.in))







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ANNEXURE -A

SCREENSHOT OF THE PAYMENT PORTAL

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FEST

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- FutureMUN - Early Bird - Chittles
- FutureMUN - Early Bird - External
- FutureMUN- Delegation - 15 Delegates
- FutureMUN- Delegation - 20 Delegates
- FutureMUN- Delegation - 25 Delegates
- FutureMUN- Delegation - 30 Delegates
- FutureMUN-External (Accommodation-3 Nights-4 days)
- FutureMUN-External(Accommodation-3 Nights-3 days)
- Gateways 2023
- MMAC 2024 -Accommodation (Per Person Per day)
- MMAC 2024-Accommodation(Per Person for three days)
- MMCC23-24-Registration without Accommodation
- MMCC23-24-Registration with Accommodation-2 Members
- MMCC23-24-Registration with Accommodation-3 Members
- Uchirista 2024 - Accommodation (Per Person)
- Uchirista 2024 - Christo
- Uchirista 2024 - External

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Name of the Participant\*

Name of the Institution\*

Address\*

Contact No.\*

Mail ID\*

Pin Code\*

PAN No.\*

Profit Center\*

GST No.\*

Net Amount\*

CGST @9%\*

SGST @9%\*

PTM100001

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